

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:3351
ANSWERED ON:17.03.2015
LABOUR IN FCI
Kumar Dr. Arun

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether there is any proposal to employ all the workers of Food Corporation of India (FCI) under a single system in place of three distinct systems used at present, if so, the details thereof and if not, the reasons therefor;
- (b) whether there are number of posts lying vacant in FCI due to various reasons; and
- (c) if so, the details and the steps taken to induct left-over workers and through compassionate appointment to fill up these vacancies?

Answer

MINISTER OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (SHRI RAMVILAS PASWAN)

(a): Yes, Sir. Government of India had set up a high level committee under the Chairmanship of Shri Shanta Kumar, MP to recommend restructuring of FCI. The recommendations of the said committee on restructuring of FCI including labour issues stand submitted to Government of India for implementation. FCI has also constituted a Board Level Sub-Committee to examine the recommendations of M/s Deloitte, who were appointed as Consultant by FCI for conducting a study on manpower planning and induction policy for labour in FCI.

(b) & (c): There is overall shortage of workers engaged by the FCI across the country.

The details of the sanction strength and men in position as on 31.12.2014 are as under:

Labour system	Sanction strength	Men in position	Shortage
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Departmental	19858	16554	-3304
Direct payment System (DPS)	31600	27119	-4481
No Work No Pay	7886	7629	257
Total	59344	51302	-8042

The shortage of labour have culminated due to retirement, death and termination of services on Administrative grounds. Efforts made to rationalize the labour strength by shifting the labours from surplus areas to deficit areas did not succeed due to opposition by labour union and raising of Industrial Disputes by them. However, Food Corporation of India (FCI) is not inducting fresh labour against these vacancies for various reasons.

As per the judgment, dated 30.08.2001 of Honble Supreme Court of India in SAIL matter there is no automatic absorption of the contract workers even on abolition of Contract Labour system under the provision of Contract Labour (Regulation & Abolition) Act, 1970.

The compassionate appointment of the legal heirs of the deceased as per the existing policy is being made against the vacancies within the ceiling limit of 5% as per Government of India guidelines.